

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 874/MP/2025

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 65 and 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the execution of Order dated 25.11.2024 in Petition No.75/MP/2022 and initiation of appropriate action for non-compliance of directions.

Petitioner : JIPL

Respondent : BRPL & anr

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, JIPL
Shri Pratyush Singh, Advocate, JIPL
Ms. Anumeha Smiti, Advocate, JIPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed on account of the non-compliance with the directions of the Commission in the order dated 25.11.2024 in Petition No. 75/MP/2022, with regard to the computation of liquidated damages (LD) on a monthly basis. He also submitted that since no stay has been granted by APTEL in the appeal (Appeal No. 22/2025) filed by the Respondents, the present execution Petition is maintainable.

2. None appeared on behalf of the Respondents, despite notice.
3. Accordingly, the Commission reserved its order in the Petition.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

